

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 50/TT/2020

Date: 26.8.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of transmission tariff for 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-I: Combined Assets under system strengthening scheme for the Eastern Region (Formerly part of Tala Supplementary Scheme) and Asset-II: Conversion of 50 MVAR Line reactor into Switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram Transmission Line under ERSS XV now tariff is being claimed under system strengthening scheme for the Eastern Region (Formerly part of Tala Supplementary Scheme) as per CERC order dated 12.09.2018 in Petition No. 259/TT/2018 in the Eastern region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.9.2020:-

2004-09 and 2009-14 period

- a) Provide excel sheet for the 2004-09 period and the 2009-14 period for analysis of detailed computation of revised tariff for the 2004-09 and 2009-14 period.

2014-19 period

- b) The capital cost as on 31.3.2014 provided in the Petition does not match the Auditor Certificate dated 21.11.2019.

2019-24 period

- c) Confirm, if there is any Additional Capitalization expected for Asset-II on account of undischarged liability/balance retention payment for the assets covered in the instant petition.
- d) Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of asset details to be furnished in Form 10B.

Forms

- e) Provide flow of liabilities statement as per Annexure-I for Asset-II attached herewith.
2. Confirm if all assets are currently in use and if there has been any decapitalization.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

